

(2025) 02 KAR CK 0881
In the Karnataka High Court, Principal Bench
Case No : Criminal Appeal No. 609 Of 2018

P. Srinivasa Murthy

APPELLANT

Vs

M.D. Sriranganath

RESPONDENT

Date of Decision : 12-02-2025

Acts Referred:

Indian Penal Code, 1860 — Section 376(1), 506(II)

Citation : (2025) 02 KAR CK 0881

Hon'ble Judges : M. Nagaprasanna, J

Bench : Single Bench

Advocate : Dineshkumar Rao K, Rahul Cariappa K.S

Final Decision : Partly Allowed

Judgement

Shivashankar Amarannavar, J

Learned counsel for the appellant is absent. There is no representation on the appellant's side.

Learned counsel for the appellant was also absent on 22.01.2025. The matter is of the year 2018 and it is listed today for admission. In spite of granting sufficient opportunities, counsel for the appellant has not chosen to appear and address his arguments. It appears that the appellant is not interested in prosecuting the appeal. Hence, the appeal is dismissed for non prosecution.